CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 498/TD/2024

Coram: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 26th March, 2025

In the matter of

Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.

And In the matter of

Visan Infrastructure Private Limited, 16, 108-2, 3rd B Cross, Domlur 2nd Stage, Bangalore -560071, Karnataka

....Petitioner

The following were present:

Shri Tabrez Alawat, Advocate, VIPL Shri Syed Hamza, Advocate, VIPL Shri Sourajit Sarkar, Advocate, VIPL Ms. Rupali Jain, Advocate, VIPL

<u>ORDER</u>

The Petitioner, Visan Infrastructure Private Limited (hereinafter referred to as 'the

Petitioner'), registered under the Companies Act, 2013, has made the present application

under Section 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read

with Regulation 6 (1) of the Central Electricity Regulatory Commission (Procedure, Terms

and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations") amended from time to time, for the grant of a Category 'V' trading licence for inter-State trading in electricity across India.

2. The matter was listed for the hearing on 27.12.2024. After hearing the learned counsel for the Petitioner, vide Record of Proceedings for the hearing dated 27.12.2024, the Petitioner was directed to submit the following information.

(a) An undertaking to the effect that it will not carry out the transmission business without surrendering the trading licence if granted by the Commission.

(b) As per the audited special balance sheet submitted by the Petitioner, the Petitioner company has given the loan to its related parties ("Note-12{Short Term Loans and advances}- Loan and advances to Related Parties"). Submit the details of the loan given to its associates and related company.

3. The Petitioner, vide its affidavit dated 6.3.2025, has undertaken that the Petitioner company shall not engage in the transmission of electricity without surrendering the trading license, if granted by this Commission. With respect to loans and advances granted to related parties by the Applicant, the Petitioner has submitted that only the amount of Rs. 29,44,830/- has been granted to a related party, namely Ms. Triveni TS. In this regard, the Petitioner has placed on the record a copy of the special audited balance sheet dated 22.2.2025 (as on 31.1.2025).

Hearing dated 25.3.2025

4. The matter was heard on 25.3.2025. During the course of the hearing, the learned

counsel for the Petitioner submitted that the Petitioner has placed on record the information called for vide ROP dated 27.12.2024 and prayed to grant a trading licence

to the Petitioner.

5. We have perused the documents available on record. Regulation 6 of the Trading

Licence Regulations provides for the procedure for the grant of a trading licence as under:

"6. Procedure for grant of licence"

(1) Any person desirous of undertaking inter-State trading in electricity shall make an application to the Commission for grant of licence in the manner specified in Form-I appended to these regulations and such application shall be accompanied by-

- (a) Such application fee as prescribed by the Central Government from time to time and shall be paid as per the procedure specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any statutory re-enactment thereof.
- (b) Copies of the annual reports in case of the persons incorporated under the Companies Act, 1956 or Companies Act, 2013 including audited accounts along with the Directors' Report, Auditors' Report, the Schedules and notes to accounts for one Year immediately preceding the Year in which the application has been made and the audited special balance sheet as on any date falling within 30 days immediately preceding the date of filing the application.

(2) The Applicant shall post complete application along with annexures and enclosures on its website so as to facilitate access to the application by any person through internet and shall keep them on the website till the disposal of the application.

(3) The Applicant shall within 7 days after making such application, publish a notice of its application, in two daily newspapers in Form II, with the following particulars, namely:

(4) The Applicant shall within 7 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published and shall also file the original complete page of the newspaper in which the notice has been published.

(5) The Applicant shall allow a period of 30 days to the public to file objections or suggestions to the notice of application published in the newspapers.

(6) The Applicant shall file its reply before the Commission within 30 days from the last date of receipt of objections or suggestions from the public.

(7) The Commission after consideration of the objections or suggestions received in response to the notice published by the Applicant and its reply may reject the application or may propose to grant licence.

(8) When the Commission proposes to grant licence, it shall publish a notice of its proposal in two daily newspapers, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to issue the licence and with such other details as the Commission considers appropriate, to invite further objections or suggestions to its proposal."

6. The Petitioner has submitted the application as per Form-I, along with the requisite fees.

7. The Petitioner has uploaded the application for the grant of a trading licence on its website in terms of Clause (3) of Regulation 6 of the Trading Licence Regulations and further placed on record the relevant copies of the newspapers in original in which notice of its application has been published. The Petitioner, vide its affidavit dated 4.11.2024, has submitted that notices under sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the Trading Licence Regulations have been published by the Petitioner company on 31.10.2024 in the 'Business Standard' (Ahmedabad, Bhopal, Bhubaneshwar, Bengaluru, Kolkata, Chandigarh, Chennai, Delhi, Hyderabad, Kochi, Lucknow, Mumbai, and Pune editions), and the 'Times of India' (Bhopal, Delhi, Kolkata, Guwahati, Chandigarh, and Hyderabad editions). It has been submitted by the Petitioner that no objection has been received in response to the public notices.

8. The Petitioner Company was incorporated under the Companies Act, 1956, on 1.5.2013. The proviso to Clause (1) of Regulation 3 of the Trading Licence Regulations provides that the Petitioner should have been authorized to undertake trading in electricity by its Memorandum of Association. We note that trading in electricity is covered under its Memorandum of Association of the Petitioner Company. Clause 3(A)4 of the Memorandum of Association of the Petitioner company reads as under:

"3(A)4. To establish and carry on the business of trading in electricity and act as a trader in sale and purchase of electricity and electrical energy in any form and in any market including power exchange and derivatives market, and by any process and in any fuel, derivatives including but not limited to renewable energy certificates, carbon credits, energy conservation certificates, financially traded electricity forwards, or by products connected with or related to the generation and supply of electrical energy, enter into demand side management contracts energy conservation contracts including energy performance contracts, megawatt contracts, enter into contracts for banking of electricity in accordance with the provisions of Electricity Act, 2003 or any statutory modifications or re-enactment thereof and rules or regulations made thereunder, to operate as an energy trading company and to get registered with appropriate agency including the Central Electricity Regulatory Commission, Bureau of Energy Efficiency or any other authority or regulatory commission under the framework of Energy Conservation Act, 2001, Electricity Act, 2003, and regulations/rules framed therein and do all acts and things necessary or required for doing aforesaid business, including providing advisory and consultancy in issues related to energy and trading of energy."

9. In view of the above, it has been submitted by the Petitioner that it fulfils the

requirements specified in Clause (1) of Regulation 3 of the Trading Licence Regulations.

10. In accordance with Clause (3) of Regulation 3 of the Trading Licence Regulations,

a person applying for a Category 'V' trading licence should have a net worth of Rs. two

crores and should have maintained a minimum current ratio and liquidity ratio of 1:1 as

on the date of the Audited Special Balance Sheet accompanying the application. The

Petitioner has submitted the Audited Balance Sheet as on 31.1.2025.

11. Based on the Audited Special Balance Sheet as on 31.1.2025, net worth, current

ratio, and liquidity ratio have been worked out as under:

	(Rs. in lakh)	
Net Worth Computation	As per Audited Special Balance sheet as on 31.01.2025	
Particulars		
A) Paid up equity capital (1)	1.00	
B) Reserves and Surplus		
B.1. Capital Reserves	0.00	
B.2. Capital Redemption Reserve	0.00	
B.3. Debenture Redemption Reserve	0.00	
B.4. Revaluation Reserve	0.00	
B.5. Share Options Outstanding Account & Reserves other than free reserves	0.00	
B.6. Securities Premium Reserve	0.00	
B.7. Surplus (P and L Account)	310.02	
B.8. Other Free Reserves (i.e. general reserve and cash flow reserve)	0.00	
Free Reserves & Surplus considered for net worth (2) (B6+B7+B8)	310.02	
C) Loans and Advances given to associates (3)	29.45	
D) Deferred expenditure (including Misc. Expenses) not written off (4)	0.00	
Net Worth (1+2-3-4)	281.57	

12. The net worth of the Petitioner is further represented by the following:

	(Rs. in lakh)	
Net worth (Asset approach), Current Ratio & Liquidity Ratio computation		
A) Non-current Assets		
A.1 Net block of Tangible Asset	7.67	
A.2 Net Block of Intangible Asset	0.00	
A.3 Capital work in progress	0.00	

A.4 Intangible Assets under development	0.00
A.5 Non-Current investments	0.00
A.6 Deferred Tax Assets	0.46
A.7 Long-term loans and advances	0.00
A.7.1 Less: Loans & Advances given to Associates included in above	0.00
A.7.2 Net Long Term Loans & Advances (A.7 - A.7.1)	0.00
A.8 Other non-current asset (Right of use assets, capital advances and prepaid expenses, etc.)	0.00
A.9 Deferred expenditure (including Misc. Expenses) not written off (Not considered for net worth computation)	0.00
Total Non-Current Assets	8.13
Total Non-Current Assets considered for net worth (1)	8.13
B. Non-Current Liabilities, Preferential Share & Share Application money and Reserves other than free reserves	
B.1 Share application money pending allotment	0.00
B.2 Preference Share Capital	0.00
B.3 Long term Borrowings	0.00
B.4 Deferred tax Liabilities	0.00
B.5 Other Long Term Liabilities	0.00
B.6 Long Term provisions	0.00
B.7 Reserves other than free reserves	0.00
Total Non-Current Liabilities, Reserves other than free reserves considered for Net worth (2)	0.00
C. Current Assets	
C.1. Current Investments	0.00
C.2. Inventories	0.00
C.3. Trade Receivables	115.54
C.4. Cash and cash equivalents	144.38
C.5 Short Term Loans & Advances	85.96
C.5.1 Less: Loans and Advances given to associates	29.45
C.5.2 Net Short Term Loan and Advances (C.5 - C.5.1)	56.51
C.6 Other current assets	0.00
C.7 Deferred Expenditure	0.00
Total Current Assets	316.44
Total Current Asset considered for Net worth (3)	316.44
D. Current Liabilities	
D.1. Short-term Borrowings	0.00
D.2. Trade payables	32.03

D.3. Other Current liabilities	10.98
D.4. Short-term provisions	0.00
Total Current Liabilities considered for Net worth (4)	43.01
Net worth ((1-2)+(3-4))	281.57

13. Based on the Audited Balance Sheet as on 31.1.2025, net worth, current ratio, and liquidity ratio have been worked out as under:

Sr. No.	Particulars	As per the Balance Sheet as of 31.1.2025 (Rs. in lakh)	
1.	Net Worth (Rs. in Lakh)	281.57	
2.	Current Ratio	7.36	
3.	Liquidity Ratio	7.36	

14. In accordance with Clause (2) of Regulation 3 of the Trading Licence Regulations, the Petitioner should have at least one full-time professional with qualifications and experience in power system operation and commercial aspects of power transfer, finance, commerce, and accounts. With regard to full-time professionals, the Petitioner has submitted that Shri Santosh Prakash, MBA (Finance) is a President-Finance, VIPL and has 14 years' experience in Finance, Commerce & Accounts and Shri Vinoni John, MBA (Electronics and Communication) is a President-Power Trading, VIPL and has 14 years' experience in Power Trading, Energy Risk Management, Solar rooftop, Escerts & REC trading and regulatory compliance. Accordingly, as per the information submitted by the Petitioner, it fulfils the requirements of Clause (2) of Regulation 3 of the Trading Licence Regulations.

15. The Memorandum of Association authorizes the Petitioner company to engage in the transmission of electricity. The Petitioner has submitted an undertaking to the effect that it will not engage in the transmission business without surrendering the trading licence, if granted by the Commission. 16. On consideration of the above facts, after a preliminary examination, we find that the Petitioner meets the requirements as specified in the Trading Licence Regulations for the grant of a Category 'V' trading licence. In view thereof, the Commission proposes to grant a Category 'V' trading licence to the Petitioner. We direct that a notice under Clause (a) of Sub-section (5) of Section 15 of the Act be issued inviting further suggestions or objections to the proposal of the Commission.

17. The Petition shall be listed for a final hearing on **14.4.2025.**

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson